

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

205. C.P. (IB)/1030(MB)2023

**IN THE MATTER OF**

Straw Commodities LLP

VS

Anram Agro Trading Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Operational Creditor:- Adv. Nidhi Chauhan (PH)

For the Respondent: Adv. Gayatri Sharma (PH)

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**ORDER**

Learned counsel for the Respondent at the outset undertakes to pay the cost imposed vide order dated 01.07.2024 during the course of the day itself. In view of the submissions made by the learned counsel and accepting her request, she is allowed to proceed with the matter. Both the counsels have partly argued the matter. The counsel for the Respondent prays for a short adjournment. It is made clear that no further adjournment shall be granted. Adjourned to **19.08.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)